

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-104/2001/3086/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Shabnom Choudhury
District & Sessions Judge,
Bajali.

Dated Guwahati, the 12th April, 2023.

Sub:- Earned Leave.

Ref:- Your letter No. DJ/BJA/2023/844, dtd. 03.04.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **19 days Earned Leave from 24.04.2023 to 12.05.2023, along with station leave permission, with the official vehicle, at own cost, from the evening of 19.04.2023 till the morning of 15.05.2023** (prefixing 20.04.2023 to 23.04.2023 and suffixing 13.05.2023 to 14.05.2023), subject to submission of your Leave Admissibility Report. Further, you have been directed, to hand over charge to the Chief Judicial Magistrate cum Civil Judge & Assistant Sessions Judge and in her absence to the next senior most Judicial Officer before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-104/2001/3087-3088/A, dated 12.04.2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)